

ITEM NO.20 Court 5 (Video Conferencing) SECTION X

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Writ Petition(s)(Criminal) No(s).519/2021

BHARTIYA JANTA PARTY WEST BENGAL Petitioner(s)
Through Dr. Sukanta Majumdar

VERSUS

WEST BENGAL STATE ELECTION COMMISSION & ORS. Respondent(s)
Through the State Election Commissioner

Date : 13-12-2021 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE L. NAGESWARA RAO
HON'BLE MR. JUSTICE B.R. GAVAI

For Petitioner(s) Mr. Maninder Singh, Sr. Adv.
Mr. Aditya Sharma, AOR
Mr. Nachiketa Joshi, Adv.
Mr. Kabir S. Bose, Adv.
Mr. Amit Mishra, Adv.
Mr. Avdhesh Kumar Singh, Adv
Mr. Rahul G. Tanwani, Adv.
Ms. Kanika Singhal, Adv.
Mr. Santosh Kumar, Adv.
Mr. Praneet Pranav, Adv.

For Respondent(s) Mr. Tushar Mehta Ld SG
Mr. K.M.Nataraj Ld. ASG
Ms. Kanu Agarwal, Adv
Mr. Rajat Nair, Adv
Mr. Sharath Nambiar, Adv
Mr. Arvind Kumar Sharma AOR

M/S. Plr Chambers And Co., AOR

R-1 Mr. Rakesh Dwivedi, Sr. Adv.
Mr. Jaideep Gupta, Sr. Adv.
Mr. Kunal Chatterji, AOR
Ms. Maitrayee Banerjee, Adv
Mr. Rohit Bansal, Adv.

Mr. Shyam Divan, Sr. Adv
Mr. Suhaan Mukerji, Adv.
Mr. Vishal Prasad, Adv.
Mr. Sayandeep Pahari, Adv.

UPON hearing the counsel the Court made the following
O R D E R

Mr. Maninder Singh, learned senior counsel appearing for the petitioner seeks permission to withdraw this writ petition to approach the High Court by filing a petition under Section 226 of the Constitution of India.

Permission granted.

The Special Leave Petition is accordingly, dismissed as withdrawn.

(B.Parvathi)
Court Master

(Anand Prakash)
Court Master